Supplementary Cause List-1 Sr. No. 6

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-CM No. 51/2020 & EMG-CM No. 52/2020 in EMG-WP(C) No. 12/2020, EMG-CM No. 23/2020. in EMG-WP(C) No. 17/2020 EMG-CM No. 33/2020. EMG-CAV No. 1/2020

Pankaj Mangotra and others

....Petitioner (s)

Through:- Mr. Ashok Sharma, Advocate in

EMG-WP(C) Nos. 12/2020 & 17/2020 (on Video Call from residence in Jammu)

V/s

Union Territory of Jammu & Kashmir and others

....Respondent(s)

Through: Mr. F. A. Natnoo, AAG for respondent Nos. 4 & 5 and Mr. Vishal Bharti, Dy. AG for respondent No. 2 in EMG-WP(C) Nos. 12/2020 & 17/2020 respectively.

Mr. Jagpal Singh, Advocate for Caveator in EMG-WP(C) No. 17/2020

Mr. Abhinav Sharma, Advocate for the applicants in EMG-CM No. 51/2020 & EMG-CM No. 52/2020 in EMG-WP(C) No. 12/2020

(on Video Call from residence in Jammu)

# Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE <u>ORDER</u>

## **EMG-CM No. 52/2020**

The instant application has been filed by the applicants seeking extension of time for filing the affidavit, stamp and court fee etc in support of application. For the reasons stated in the application, the same is **allowed**.

EMG-WP(C) Nos. 12/2020 & 17/2020

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The applicants shall do the needful within a period of three days from the opening of lockdown.

Application is, accordingly, disposed of.

#### EMG-CM No. 51/2020

The present has been filed by the applicants, as detailed in the application for their impleadment as party respondents in writ petition on the ground that the select list was issued on 03.05.2020 and the select list includes the applicants as well, therefore, they have a vital interest in the outcome of the writ petition mentioned above.

The applicants have a vital interest, so far as the outcome of the writ petition is concerned. As such, the applicants are allowed to intervene in the said writ petition.

Accordingly, the application is disposed of.

# **EMG-CAV No. 1/2020**

Caveat stands discharged.

## EMG-WP(C) No. 12/2020

Heard on admission.

Reserved for orders.

# EMG-WP(C) No. 17/2020 & EMG-CM No. 33/2020

Mr. F. A. Natnoo learned AAG has filed the reply on behalf of respondent Nos. 4 & 5. He submits that inadvertently the title of the connected writ petition has been wrongly mentioned in the reply, whereas the reply has been filed in the instant writ petition. As such, the same may very kindly be

considered as a reply to the present writ petition. The same is, accordingly, considered.

In view of the reply filed by Mr. Natnoo and in view of the present facts and circumstances of the case, reply is not required from the other respondents. Mr. Vishal Bharti, learned Dy. AG has already filed the objections and advanced the arguments in the connected writ petition and he has submitted that the same may very kindly be considered in this writ petition as well. His prayer is allowed.

Heard on admission.

Reserved for orders.

(RAJNESH OSWAL) JUDGE

Jammu 15.05.2020 (Muneesh)